

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NOTIFICATION 32**

Dated Guwahati, the 17<sup>th</sup> July, 2015

In continuation of earlier Order(s), Hon'ble the Chief Justice (Acting) has been pleased to direct the Judicial Officers to follow the following instructions for expeditious disposal of cases.

1. In civil cases, endeavor shall be made to complete effective of service of summons to defendants within one month.
2. To ensure proper and timely service of summons, District Judges shall make arrangements for constant monitoring of the functions of the Process Servers.
3. Any negligence or dereliction of duty on the part of process servers in service of summons shall be strictly dealt with in the administrative side.
4. Courts shall strictly adhere to outer the time limit of 90 (ninety) days for filing written statement.
5. As soon as the evidence in affidavits are filed, the next date shall be fixed giving one day time for attendance of all the witnesses and the cross examination of the witnesses shall be recorded by the Commissioners on the same day. In the event of inability to record cross examination of all the witnesses on the same day for some unavoidable reasons, adjournment may be given for one or two days and the Commissioner shall complete the recording of cross examination and return the file within 7 (seven) days.
6. Since the outsourcing of recording of evidence would save considerable time and reduce the work load of Civil Judges and Munsiffs, they shall devote more time in disposing of execution proceedings and other matters pending before them.
7. Hearing of Sessions cases shall be conducted on day-to-day basis and the Sessions Court shall issue summons to all the witnesses cited in the Charge Sheet and examine at least 10 (ten) witnesses a day.

8. Judicial Magistrates shall fix 3 (three) cases for evidence everyday and shall issue summons to all the witnesses and examine 15 witnesses in a day.

By Order,

Sd/- M.A. Ali  
**REGISTRAR (VIGILANCE)**

**Memo No.HC. VI -02/ 2012/ 22-94 / Stt Dated July, 2015.**

Copy to :-

1. The Registrar, (Admn./Judl.) Gauhati High Court, Guwahati.
2. The District & Sessions Judge, \_\_\_\_\_, Assam. *He is requested to circulate the order amongst all Judicial Officers under his judgeship.*
3. The Registrar -cum-P.S. to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The Special Judge, Assam, Guwahati.
5. The Special Judge, CBI, Assam, Guwahati.
6. The Judge, Designated Court, Guwahati.
7. The Principal Judge, Family Court No.1 Guwahati/No. 2 Guwahati/Silchar/Barpeta.
8. The Presiding Officer, STAT & Member, MACT, Guwahati.
9. The Member, MACT, Guwahati/Barpeta/Dhubri/Nagaon/Nalbari/Silchar/Goalpara.
10. The Presiding Officer, Labour Court, Guwahati/Dibrugarh.
11. The Presiding Officer, Industrial Tribunal, Guwahati/Silchar/Dibrugarh.
12. The Deputy Commissioner, Karbi Anglong, Diphu/Dima Hasao, Haflong.
13. The Joint Registrar ( \_\_\_\_\_ ), Gauhati High Court, Guwahati.
14. The Deputy Registrar \_\_\_\_\_, Gauhati High Court, Guwahati.
15. The System Analyst, Gauhati High Court, Guwahati. *He is to upload this Order in the website of Gauhati High Court.*
16. The AOJ ( \_\_\_\_\_ ), Gauhati High Court, Guwahati.
17. The P.S. to Hon'ble Mr. / Mrs./ Dr. (Mrs.) Justice \_\_\_\_\_ Gauhati High Court, Guwahati.
18. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

*C. B. J. 10/07/15*  
**REGISTRAR (VIGILANCE)**

*M. A. Ali*  
*12/07/2015*